



सत्यमेव जयते

Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Meeting No - NC/3/MEET/Dec/202122/12

Meeting Date - 17/12/2021

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021, was actually held on 17.12.2021 and 07.01.2022 under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

The committee went through the minutes of earlier meeting No. NC/3/MEET/Oct/202122/10 dated 12.11.2021, was actually held on was actually held on 26.11.2021.

MANUAL CASES

Following firm were called for attending Personal Hearing on 17.12.2021

Sl. No.	Firm's Name
1	M/s Jubilant Generics Ltd, New Delhi
2	M/s Panacea Biotec Ltd., New Delhi
3	M/s Piramal Enterprises Ltd, Mumbai
4	M/s KLJ Plasticizers Limited, New Delhi
5	M/s J.B Chemicals & Pharmaceuticals Ltd, Mumbai
6	M/s S M Herbals Pvt Ltd, New Delhi
7	M/s Chirag Enterprise

Case No.	A-01
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s Jubilant Generics Ltd, CLA, New Delhi
HQ F. No.	01/82/050/00331/AM19/DES-III 01/82/050/00821/AM19/DES-III
RLA F. No.	05/23/040/00490/AM18 05/23/040/00087/AM19
Advance Authorization No. and Date	0510406024 dated 28.03.2018 0510406614 dated 25.05.2018
Subject	Request of M/s Jubilant Generics Ltd, CLA, New Delhi for revision in adhoc norms fixed against Advance Authorization No. 0510406024 dated 28.03.2018 and 0510406614 dated 25.05.2018
Decision: Shri B.P. Saxena, Deputy Manager –Exim attended the Personal Hearing on 17.12.2021 and explained its case. The Committee considered the case and it was observed that Norms Committee- 3 in its Meeting No. 08/82-ALC4/2019 dated 20.09.2019 have already correctly ratified the adhoc norms and there is no need to further revise the norms. Hence, the Committee decided to reject the request of firm for revision in adhoc norms fixed against Advance Authorization No. 0510406024 dated 28.03.2018 and 0510406614 dated 25.05.2018. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-02
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s Jubilant Generics Ltd, CLA, New Delhi
HQ F. No.	01/82/050/00615/AM20/DES-III 01/82/050/00378/AM20/DES-III
RLA F. No.	05/23/040/00233/AM20 05/23/040/00152/AM20
Advance Authorization No. and Date	0510411821 dated 12.09.2019 0510411213 dated 10.07.2019
Subject	Request of M/s Jubilant Generics Ltd, CLA, New Delhi for revision in adhoc norms fixed against Advance Authorization No. 0510411821 dated 12.09.2019 and 0510411213 dated 10.07.2019
Decision: Shri B.P. Saxena, Deputy Manager –Exim attended the Personal Hearing on 17.12.2021 and has informed that the norms fixed by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019 and 06/82-ALC4/2019 dated 16.08.2019 against Advance Authorization No. 0510411821 dated 12.09.2019 and 0510411213 dated 10.07.2019 are acceptable to them and they don't need further revision of adhoc norms fixed against Advance Authorization No. 0510411821 dated 12.09.2019 and 0510411213 dated 10.07.2019. The Committee considered the request of firm and it was decided to withdraw the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-03
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s Panacea Biotec Ltd., New Delhi
HQ F. No.	01/82/050/00171/AM20/DES-III 01/82/050/00354/AM20/DES-III 01/82/050/00581/AM20/DES-III 01/82/050/00693/AM20/DES-III 01/82/050/00969/AM20/DES-III
RLA F. No.	05/24/040/00086/AM20 05/24/040/00217/AM20 05/24/040/00321/AM20 05/24/040/00358/AM20 05/24/040/00283/AM20
Advance Authorization No. and Date	0510410569 dated 14.05.2019 0510411176 dated 08.07.2019 0510411723 dated 03.09.2019 0510412013 dated 03.10.2019 0510411569 dated 20.08.2019
Subject	Request of M/s Panacea Biotaec Ltd, CLA, New Delhi for enhancement in wastage of norms in respect of adhoc norms fixed against Advance Authorization Nos. 0510410569 dated 14.05.2019, 0510411176 dated 08.07.2019, 0510411723 dated 03.09.2019, 0510412013 dated 03.10.2019 and 0510411569 dated 20.08.2019
Decision: The firm vide e-mail dated 01.12.2021 was called for attending Personal Hearing on 17.12.2021. However, the Representative of firm vide e-mail dated 16.12.2021 has informed that an USFDA Audit is expected to take place any time at their Baddi Unit and due to that their Scientist, who is also their Technical Representative will not be able to attend the Personal Hearing on 17.12.2021. The Committee considered the request of firm and it was decided to defer the case.	

Case No.	A-04
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s Piramal Enterprises Ltd, Mumbai
HQ F. No.	01/82/050/01293/AM21/DES-III 01/82/050/01361/AM21/DES-III
RLA F. No.	03/95/040/00074/AM21 03/95/040/00132/AM21
Advance Authorization No. and Date	0310836193 dated 14.05.2020 0310836576 dated 08.06.2020
Subject	Request of M/s Piramal Enterprises Ltd, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization Nos. 0310836193 dated 14.05.2020 and 0310836576 dated 08.06.2020

Decision: Shri Devesh Desai, GM-Exim and Shri Sunil Kumar Jain, General Manager – Production attended the Personal Hearing on 17.12.2021 and explained their case. The Committee after deliberations decided to revise the norms as under:

For Advance Authorization No. 0310836193 dated 14.05.2020

Export Product	Qty.	Sl. No.	Import items	Qty.
Bempedoic Acid and Ezetimibe Fixed Dose Combination Tablets (Net content of Bempedoic Acid 514.8 kgs and Ezetimibe 28.600 kgs in Total Export Qty) (AA for Free of cost material as per Para 4.11 of HBP & Para 4.19 of FTP & RBI Master Circular C-26 - Disallowing remittances for material being supplied free of cost)	1 Number	1	BEMPEDOIC ACID	189.90 mg
		2	EZETIMIBE	10.55 mg

For Advance Authorization No. 0310836576 dated 08.06.2020

Export Product	Qty.	Sl. No.	Import items	Qty.
Bempedoic Acid and Ezetimibe Fixed Dose Combination Tablets Net content of Bempedoic Acid 2403 kgs and Ezetimibe 133.50 kgs in Total Export Qty) (AA for Free of cost material as per Para 4.11 of HBP & Para 4.19 of FTP & RBI Master Circular C-26 - Disallowing remittances for material being supplied free of cost)	1 Number	1	BEMPEDOIC ACID	189.90 mg
		2	EZETIMIBE	10.55 mg

Note: The above norms are valid only for subject to fulfillment of following conditions:

- Export Product being Patented Medicine, be filed with USFDA as an NDA (New Drug Application).**
- Export to USA and Europe only.**
- Firm holding Certificate of Manufacturing Exclusivity.**

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-05
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s Piramal Enterprises Ltd, Mumbai
HQ F. No.	01/82/050/01200/AM21/DES-III
RLA F. No.	03/95/040/01217/AM20
Advance Authorization No. and Date	0310835767 dated 21.04.2020
Subject	Request of M/s Piramal Enterprises Ltd, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310835767 dated 21.04.2020
Decision: Shri Devesh Desai, GM-Exim and Shri Sunil Kumar Jain, General Manager – Production attended the Personal Hearing on 17.12.2021 and explained their case. The Committee decided to defer the case for want of comments from TE.	

Case No.	A-06
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s Piramal Enterprises Ltd., Mumbai
HQ F. No.	01/82/050/01017/AM20/DES-III
RLA F. No.	03/95/040/01020/AM20
Advance Authorization No. and Date	0310834270 dated 17.01.2020
Subject	Request of M/s Piramal Enterprises Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310834270 dated 17.01.2020
Decision: Shri Devesh Desai, GM-Exim and Shri Sunil Kumar Jain, General Manager – Production attended the Personal Hearing on 17.12.2021 and explained their case. The Committee decided to defer the case for want of comments from TE.	

Case No.	A-07
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s Piramal Enterprises Ltd., Mumbai
HQ F. No.	01/82/050/01530/AM21/DES-III
RLA F. No.	03/95/040/00268/AM21
Advance Authorization No. and Date	0310837588 dated 10.08.2020
Subject	Request of M/s Piramal Enterprises Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310837588 dated 10.08.2020

Decision: Shri Devesh Desai, GM-Exim and Shri Sunil Kumar Jain, General Manager – Production attended the Personal Hearing on 17.12.2021 and explained their case.

The Committee after deliberations decided to revise the norms as under:

Export Product	Qty.	Sl. No.	Import items	Qty.
Bempedoic Acid and Ezetimibe Fixed Dose Combination Tablets (Net content of Bempedoic Acid 2710.80 kgs and Ezetimibe 150.6 kgs in Total Export Qty) (AA for Free of cost material as per Para 4.11 of HBP & Para 4.19 of FTP & RBI Master Circular C-26 - Disallowing remittances for material being supplied free of cost)	1 Number	1	BEMPEDOIC ACID	189.90 mg
		2	EZETIMIBE	10.55 mg
Note: The above norms are valid only for subject to fulfillment of following conditions:				
1. Export Product being Patented Medicine, be filed with USFDA as an NDA (New Drug Application.				
2. Export to USA and Europe only.				
3. Firm holding Certificate of Manufacturing Exclusivity.				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-08
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s Piramal Enterprises Ltd., Mumbai
HQ F. No.	01/82/050/01547/AM21/DES-III 01/82/050/01407/AM21/DES-III
RLA F. No.	03/95/040/00283/AM21 03/95/040/00153/AM21
Advance Authorization No. and Date	0310837743 dated 18.08.2020 0310836784 dated 22.06.2020
Subject	Request of M/s Piramal Enterprises Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310837743 dated 18.08.2020 and 0310836784 dated 22.06.2020
Decision: Shri Devesh Desai, GM-Exim and Shri Sunil Kumar Jain, General Manager – Production attended the Personal Hearing on 17.12.2021 and explained their case. The Committee decided to defer the case for want of comments from TE.	

Case No.	A-09
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s KLJ Plasticizers Limited, New Delhi
HQ F. No.	01/82/050/02301/AM19/DES-III 01/82/050/00308/AM20/DES-III
RLA F. No.	05/23/040/00475/AM19 05/23/040/00125/AM20
Advance Authorization No. and Date	0510409477 dated 25.01.2019 0510411049 dated 25.06.2019
Subject	Request of M/s KLJ PLASTICIZERS LIMITED, NEW DELHI for enhancement in the quantity of import item No. 2 - SABUTOL in respect of adhoc norms fixed against Advance Authorization Nos. 0510409477 dated 25.01.2019 and 0510411049 dated 25.06.2019

Decision: Shri Shanti Lal Dagar, DGM-Finance and Shri Vikas Gupta, AGM-Manufacturing . attended the Personal Hearing on 17.12.2021 and explained their case.

The Committee considered the request of firm and it was decided to revise the adhoc norms for under:

Export product	Qty.	Sl. No.	Import items	Qty.
DI-BUTYL PHTHALATE (GRADE-M) (DBP-M) (PACKED IN 2554 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (21,709.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 235.000 KGS.)	1 kg	1.	PHTHALIC ANHYDRIDE	0.56 kg
		2.	SABUTOL	0.595 kg
		3.	HDPE GRANULES (TOTAL WEIGHT = 22,794.450 KGS.)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-10
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s J.B Chemicals & Pharmaceuticals Ltd, Mumbai
HQ F. No.	01/82/050/01227/AM19/DES-III
RLA F. No.	03/94/040/00298/AM19
Advance Authorization No. and Date	0310822175 dated 06.07.2018
Subject	Request of M/s J.B Chemicals & Pharmaceuticals Ltd, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310822175 dated 06.07.2018
Decision: Shri Parag C. Brahme, General Manager and Shri Mirar Khang, Sr. Executive – Production attended the Personal Hearing on 17.12.2021 and explained this case. The Committee considered the case and it was decided to call for following information from the firm: (i) Master Batch Manufacturing Record alongwith letter from Drug Controller Authority.	

Case No.	A-11
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s S M Herbals Pvt Ltd, CLA, New Delhi
HQ F. No.	01/82/050/00842/AM14/DES-III
RLA F. No.	05/24/040/00239/AM14
Advance Authorization No. and Date	0510367886 dated 08.10.2013
Subject	Request of M/s S M Herbals Pvt. Ltd., CLA, New Delhi for review of norms in respect of adhoc norms fixed against Advance Authorization No. 0510367886 dated 08.10.2013
Decision: The firm vide e-mail dated 01.12.2021 was called for attending Personal Hearing on 17.12.2021. However, the firm did not attend the Personal Hearing. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-12
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s S M Herbals Pvt Ltd, CLA, New Delhi
HQ F. No.	01/82/050/00608/AM13/DES-III
RLA F. No.	05/24/040/00147/AM13
Advance Authorization No. and Date	0510330512 dated 25.07.2012
Subject	Request of M/s S M Herbals Pvt. Ltd., CLA, New Delhi for review of norms in respect of adhoc norms fixed against Advance Authorization No. 0510330512 dated 25.07.2012
Decision: The firm vide e-mail dated 01.12.2021 was called for attending Personal Hearing on 17.12.2021. However, the firm did not attend the Personal Hearing. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-13
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
RLA's Name	M/s SM Herbals Pvt. Ltd., New Delhi
HQ F. No.	01/82/050/01111/AM14/DES-III
RLA F. No.	05/24/040/00321/AM14
Advance Authorization No. and Date	0510347573 dated 27.12.2013
Subject	Request of M/s SM Herbals Pvt. Ltd., New Delhi for ratification of norms under Para 4.7.6 of HBP Vol. I (2009-2014) against Advance Authorization No. 0510347573 dated 27.12.2013
Decision: The firm vide e-mail dated 01.12.2021 was called for attending Personal Hearing on 17.12.2021. However, the firm did not attend the Personal Hearing. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-14
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
Firm's Name	M/s Chirag Enterprise
HQ F. No.	01/82/050/00950/AM18/DES-III 01/82/050/00506/AM19/DES-III 01/82/050/00408/AM19/DES-III 01/82/050/00683/AM20/DES-III 01/82/050/00901/AM20/DES-III
RLA F. No.	24/24/040/00028/AM18 24/24/040/00048/AM18 24/24/040/00053/AM18 24/24/040/00028/AM20 24/24/040/00019/AM20
Advance Authorization No. and Date	2410042298 dated 01.11.2017 2410042385 dated 19.03.2018 2410042399 dated 10.04.2018 2410042868 dated 27.09.2019 2410042947 dated 12.12.2019
Subject	Request of M/s Chirag Enterprise for enhancement in the quantity of import item fixed against Advance Authorization No. 2410042298 dated 01.11.2017, 2410042385 dated 19.03.2018, 2410042399 dated 10.04.2018, 2410042868 dated 27.09.2019 and 2410042947 dated 12.12.2019
Decision: The firm vide e-mail dated 01.12.2021 was called for attending Personal Hearing on 17.12.2021. However, the Representative of firm vide e-mail dated 15.12.2021 has informed that one of his close relative has been tested covid Positive recently and therefore he is in home isolation, hence he will not be able to attend the Personal Hearing on 17.12.2021. Accordingly, he has requested to grant them 45 days time to attend Personal Hearing. The Committee considered the request of firm and it was decided to defer the case.	

Case No.	A-15
Meeting No.	NC/3/MEET/Dec/202122/12
Date	17.12.2021
RLA's Name	M/s Chirag Enterprise
HQ F. No.	01/82/050/01529/AM19/DES-III
RLA F. No.	24/24/040/00046/AM18
Advance Authorization No. and Date	2410042384 dated 19.03.2018
Subject	Request of M/s Chirag Enterprise for enhancement in the quantity of import item fixed against Advance Authorization No. 2410042384 dated 19.03.2018
Decision: The firm vide e-mail dated 01.12.2021 was called for attending Personal Hearing on 17.12.2021. However, the Representative of firm vide e-mail dated 15.12.2021 has informed that one of his close relative has been tested covid Positive recently and therefore he is in home isolation, hence he will not be able to attend the Personal Hearing on 17.12.2021. Accordingly, he has requested to grant them 45 days time to attend Personal Hearing. The Committee considered the request of firm and it was decided to defer the case.	

Meeting ended with thanks to Chair and participants
